

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.1617 of 2020**

Shankar Oraon & Ors Petitioners

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Manoj Tandon, Advocate
Mr. Manish Kumar, Advocate
For the Respondent-State : Mr. Piyush Chitresh, A.C. to A.G.
For the Respondent Nos. 2 & 3: : Dr. Ashok Kumar Singh, Advocate
03/Dated: 09/07/2020

Heard, Mr. Manoj Tandon, learned counsel for the petitioners, Mr. Piyush Chitresh learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for the respondent nos. 2 & 3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit in the writ petition as well as interlocutory application within four weeks, as it has been submitted by the learned counsel for the petitioners that he has also filed interlocutory application.

Post the matter on 13.08.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/